

BY CIRCULATION

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

Allahabad : Dated this the 31st day of August 1996

Single Member : Hon'ble Dr. R. K. Saxena JM

Review application No. 80 of 1996

IN

ORIGINAL APPLICATION NO. 354/94

S. D. Dubey - - - - - Applicant

C/A Sri Bashisht Tewari VERSUS

VERSUS

Union Of India and another. Respondents

C/R Sri P. Mathur.

ORDER

By Hon'ble Dr. R. K. Saxena JM

This review application has been moved on the ground that interest which was allowed by the Tribunal was 10 percent, whereas claim was for 18 percent. In this connection, plea taken is that the Hon'ble Supreme Court had allowed 18 percent interest in the case of R. Kapur V/s Director Inspection J.I. 1994 (6) SC 356. In the relevant case, the learned counsel for the applicant has relied on the judgement of this Tribunal in the O.A. no. 1127 of 1989 Madan Mohan

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Versus Union Of India and others decided on 18.3.1996

In that case also the Division Bench had allowed 10 percent interest. Thus I do not see any ground in the Review application. It stands rejected.

Disagree
MEMBER (JUDICIAL)

SQI